

(b) the plans of Government to provide incentives to companies for their good behaviour in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The information to the extent possible is being collected and will be laid on the Table of the House.

#### Import of Soyabean Oil

1167. DR. B.L. SHAILESH : Will the Minister of COMMERCE be pleased to state :

(a) whether four leading diamond export houses have allegedly imported soyabean oil worth about Rs. 2.5 crores by misusing their import licences;

(b) if so, the conditions of import licences issued to them;

(c) the manner in which soyabean oil has been disposed of on arrival in India;

(d) the penal action taken against these exporters for violation of the terms and conditions stipulated in the import licences issued to them; and

(e) the preventive measures taken to check such cases in future ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) Yes, Sir, Reports have been received by the Government that certain Export Houses (in diamond trade) have made unauthorised import of Industrial Degummed Soyabean Oil (inedible) against Additional Licences issued to them.

(b) The Additional Licences were issued in pursuance of Supreme Court Judgement dated 18.4.1985 as clarified by judgements dated 5.3.1986 and 15.5.1986.

(c) and (d). The Customs at Kandla from where imports of the item have been reported have issued show cause notices against the importers and against them Adjudication proceedings are in progress.

(e) The Government have issued suitable instructions to All Port Licensing Authorities and Collectors of Customs, clarifying such imports of inedible crude soyabean oil for industrial use as unauthorised against Additional Licences issued in pursuance of the aforesaid Supreme Court Judgements.

#### Outstanding Indirect Taxes

1168. DR. B.L. SHAILESH : Will the Minister of FINANCE be pleased to state the estimated amount of Indirect Taxes locked up in dispute/litigation or held over by the trade and industry by way of evasion or otherwise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : An amount of Rs. 640.67 crores approximately is pending realisation as on the 31st March, 1986 on account of confirmed demands relating to Customs and Central Excise duties.

#### Export of Wheat through Japanese Trading Company

1169. DR. B.L. SHAILESH : Will the Minister of COMMERCE be pleased to state :

(a) whether export of wheat through a Japanese Trading Company has been discussed with a high-powered trade mission from Japan which visited India recently to promote bilateral trades;

(b) if so, the outcome thereof;

(c) which of the Indian agencies exporting wheat participated in these discussions; and

(d) whether these exports will be on Government account or will be handled by private agencies only ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) to (d). A delegation of Nissho Iwai Corporation of Japan during its visit to India, held discussion on